

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 06.01.2011

The Meeting No. 41/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 06.01.2011 in Room No.108 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. J.D.Giri, Nominee, AEPC	AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

-
-
-
-
-

(TEXTILES AND LEATHER ITEMS)

1	Case No.:1/30/85-ALC3/2010	Party Name:SHABANESA,	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Approved
	HQ File :01/85/050/00124/AM11/	RLA File :04/24/040/00213/AM11/	Lic.No/Date:0410119076 22.11.2010	
	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -			
	Export product	Export Qty.	Import item	Qty. allowed
	100% Remy single drawn human hair made out of imported 100% human hair (Raw)	1280 Kgs	100% human hair (Raw)	1344 Kgs.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

Case No.:2/30/85-ALC3/2010	Party Name:SHABANESA	Meet No/Date:41/84-ALC3/2010	Status : Approved
----------------------------	----------------------	------------------------------	-------------------

06.01.2011

HQ File :01/85/050/00125/AM11/

RLA File :04/24/040/00220/AM11/

Lic.No/Date:0410119104
23.11.2010

Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -

Export product	Export Qty.	Import item	Qty. allowed
100% Remy single drawn human hair made out of imported 100% human hair (Raw)	1320 Kgs	100% human hair (Raw)	1386 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:1/41/84-ALC3/2010 HQ File :01/84/050/00278/AM11/	Party Name:INDO-BRITISH GARMENTS PVT.LTD. RLA File :05/23/040/00253/AM11/	Meet No/Date:41/84-ALC3/2010 06.01.2011 Lic.No/Date:0510280236 23.12.2010	Status: Deferred Defer Date: 03.02.2011
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.</p>			

	Case No.:2/41/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
--	-----------------------------------	---------------------------------	--	-------------------------

4	HQ File :01/84/050/00279/AM11/	RLA File :05/23/040/00257/AM11/	Lic.No/Date:0510280331 24.12.2010	Defer Date: 03.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.			

5	Case No.:3/41/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
	HQ File :01/84/050/00280/AM11/	RLA File :05/23/040/00262/AM11/	Lic.No/Date:0510280335 24.12.2010	Defer Date: 03.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.			

6	Case No.:4/41/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
	HQ File :01/84/050/00281/AM11/	RLA File :05/23/040/00261/AM11/	Lic.No/Date:0510280337 24.12.2010	Defer Date: 03.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.			

7	Case No.:5/41/84-ALC3/2010	Party Name:PALM FIBRE (INDIA) PRIVATE LIMITED	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Approved
	HQ File :01/84/050/00282/AM11/	RLA File :10/24/040/00081/AM11/	Lic.No/Date:1010041264 27.12.2010	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the similar unit of another firm by allowing 3% wastage. Thickness of sisal matting should match in the export and import item. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

8	Case No.:6/41/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
	HQ File :01/84/050/00283/AM11/	RLA File :05/24/040/00324/AM11/	Lic.No/Date:0510280464 28.12.2010	Defer Date:03.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.			

	Case No.:7/41/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Approved
--	-----------------------------------	------------------------------------	--	-------------------------

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the CAD, CAM, drawing, calculation sheet submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Top made of 100% polyester dyed fabric, GSM-82+/-10% Style No. CSWS4253	25900 Pcs	100% polyester dyed fabric, GSM-82+/-10%	38850 Sq mtrs

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/41/84-ALC3/2010

Party Name:HANUMAN WEA VING
FACTORY,

Meet No/Date:41/84-ALC3/2010
06.01.2011

Status: Rejected

HQ File :01/84/050/00285/AM11/

RLA File :07/24/040/00384/AM11/

Lic.No/Date:0710076346
29.12.2010

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have mentioned export item covers but no size specification given and import item asked for is cushion (Feather Pad). It is not known that what type of bird feather is to be imported and whether there is any restriction thereon for import. The Committee, however felt that applicant firm can supply these item on the basis of Custom bond scheme, which would be more simpler. In view of this Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

11	Case No.:9/41/84-ALC3/2010	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
	HQ File :01/84/050/00286/AM11/	RLA File :02/24/040/00176/AM11/	Lic.No/Date:0210152795 29.12.2010	Defer Date:03.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.			

12	Case No.:10/41/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:41/84-ALC3/2010 06.01.2011	Status: Deferred
	HQ File :01/84/050/00287/AM11/	RLA File :05/24/040/00326/AM11/	Lic.No/Date:0510280806 31.12.2010	Defer Date:03.02.2011
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 03.02.2011.			

Manual agenda cases

-
-

Case No.392	M/s Suraj Industries, Gujarat
NC No.41/AM11	F.No.01/84/50/169/AM11/DES-V
Dated 06.01.2011	Re-fixation of input output norms in respect of Advance Authorization No.2410029566 dated 15.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and perused the reply submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Narrow woven fabric	29629.640 Kgs	Polypropylene granules/chips/resin	@ 1.08 Kg/Kg of export item
			Master batch (polypropylene chips/relevant master batches) dyed colour	@ 4.15 Kg/Kg of export item
			Spin finish oil	@ 2.33 Kg/Kg of export item

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.393	M/s Kabadi Shankarsa & Co., Bangalore
NC No.41/AM11	F.No.01/84/162/430/AM11/DES-V
Dated 06.01.2011	Ratification of input output norms in respect of Advance Authorization No.0710075450 dated 16.11.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have erroneously mentioned the Qty. of fabric in Kgs instead of Sq mtrs. They have not given any size-wise

details, GSM and calculation sheet alongwith justification thereof. Further, they have now requested for additional inputs without any justification for the same. In view of this Committee was unable to compute the requirement of input and disallowed the additional input. In view of this Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.394	M/s Meridian Apparels Ltd., Chennai
NC No.41/AM11	F.No.01/84/50/290/AM10/DES-V
Dated 06.01.2011	Re-fixation of input output norms in respect of Advance Authorization No.0410112441 dated 18.03.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies dress made out of 95% viscose 5% elasthane jersey knitted fabric, GSM-180+/-10% Style No. ROB 0060	6500 Pcs	95% viscose 5% elasthane jersey knitted fabric, 58-60", GSM-180+/-10%	11736.11 Sq mtrs.

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

@a@a@a@a